

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 17  
CP (IB) No. 82/Chd/Hry/2020  
Under Section 9 of the Insolvency and Bankruptcy Code, 2016**

**In the matter of:-**

Sarpanch Industrial corporation ...Petitioner-Operational Creditor

Vs.

Atlas Cycles (Haryana) Ltd. ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

Mr.Surjeet Singh Bhadu, Advocate for the petitioner-operational creditor.  
Mr. S.P. Singh Chawla, Advocate for the respondent-corporate debtor.

A date is requested by learned counsel for the respondent for filing the short written submissions. Let the same be filed within two weeks with copy in advance to the counsel opposite. Last opportunity granted. List on 22.12.2022.

SD/-  
(Subrata Kumar Dash)  
Member (Technical)

SD/-  
(Harnam Singh Thakur)  
Member (Judicial)

November 29, 2022  
DS